SHRI SWARAN SINGE: I did not take the question of teeth bne voice seriously nor should my league take it seriously. This is the usual flourish and we should be accustomed to these flourishes in parliamentary life. I do not think he meant it seriously. He knows we have teeth. Many a time there is a complaint that we show our seeth too much. He has then asked whether these exercises will increase the strength of Pakistan. I can say that in real terms, unless any of the other countries pass any of their naval ships or naval craft to Pakistan, it does not increase the navel strength of Pakistan. It is quite obvious that, after all, Pakistan is frantically trying to acquire some more ships. have succeeded partly. And, to that extent, their naval strength has increased. But, as Defence Minister, I say that we are not sitting idle either. I am sure that Pakistan will desist from embarking upon any adventurist course because they should know that it is not in their interest, and India will be fully prepare to safeguard India's sovereignty and integrity with determination. That is something which could not be lost on anyone, not even Pakistan....

AN HON. MEMBER: Then Pakistani ships come, what do you do?

SHRI SWARAN SINGH: They do not come. Perhaps, you have an idea of old Pakistan. Now they do not go to East much. Formerly, when Bangla Desh and West Pakistan were one, their ships used to pass through the Bay of Bengal. Now, they do not come to the Bay of Bengal because they have nothing to do here. They can never pers through our territorial waters. If any navel ship passes through the high seas, there is precious little that meed be done of should be done. We should not be overtouchy as with regard to the presence of any ship whether it is Pakistan or Chinese or American in

our neighbourhood as such, unless, of course, we feel convinced that it is for other than innocent passage or the like. There are certain rules with regard to passage through high-sens. So long as those are adhered to, nobody bothers. We are not adopting a policy of, if I may say so, isolation in this respect. Our naval ships visit several friendly countries and saval ships of a large number of countries visit our ports also. And we give them the usual facilities like bunkerage, food. Their sailors come out and relax and take exercise just as our sailors do and our ships also visit several foreign countries. Navies are somewhat international and there are certain norms that are adopted. Generally, they are well understood and well-adhered to.

SHRI M. RAM GOPAL REDDY: Was any information given to the littoral countries?

SHRI SWARAN SINGH: No information was given to the littoral countries.

16.13 hrs.

CUSTOMS TARIFF BILL

Appointment of Members eto Select Committee

MR. DEPUTY-SPEAKER: Mr. Maharaj Singh.

SHRI MAHARAJ SINGH: (Mainpuri): Str. I beg to move:

"That this House do appoint Sarvashri C. Subrumaniam and Shashi Bhushan to the Salect Committee on the Customs Taxiff Bill, 1974 in the vacanties caused by the resignations of Sarvashri Y. B. Chavan and K. R. Ganesh."

MR. DEPUTY-SPEAKER: The question is:

"That this House do appoint Sarvashri C. Subramanian, and Shushi Shushan to the Select Committee on the Customs Tariff Bill, 1974 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan and K. R. Ganesh."

The motion was adopted

PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

Appointment of Members to Joint Committee

SHRI M. RAM GOPAL REDDY: (Nizamabad). I beg to move:

"That this House do appoint Sarvashri C. Subramaniam, Vikram Mahajan and B. K. Daschowdhury to the Joint Committee on the Public Financial Institutions Laws (Amendment) Bill, 1973 in the vacancies caused by the resignations of Sarvastri Y. B. Chavan, K. R. Ganesh and A. K. M. Ishaque".

MR. DEPUTY-SPEAKER: The question is:

"That this House do appoint Sarvashri C. Subramama, Vikram Mahajan and B K. Daschowdhury to the Joint Committee on the Public Finarcial Institutions Laws (Amendment) Bill, 1973 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R. Ganesh an i A. K. M. Ishaque."

The motion was adopted.

16.15 hrs.

COMMITTEE ON PUBLIC UNDER-TAKINGS

RECOMMENDATION TO RAJYA SABHA TO NOMINATE MEMBER

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Hajya Sabha to associate with the Committee on Public Undertakings of this House for the minexpired portion of the term of the Committee ending on the 30th April, 1975 vice Shri H. M. Trivedi cossed to be a member of the Committee on his appointment as a Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

MR. DEPUTY-SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1975 vice Shri H. M. Trivedi caused to be a member of the Committee on his appointment as a Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT

SHRI B. R. SHUKLA (Bahraich): I beg to move:

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, erstwhile President of the New Friends Co-operative House Building Society Ltd. New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly caseting aspersions on Parliament."